

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 1107  
TO BE ANSWERED ON 02.12.2024**

**CONTRIBUTION TO PROVIDENT FUND**

**†1107. SHRI UJJWAL RAMAN SINGH:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of the companies that have not contributed to the Provident Fund of the employees during the year 2023-24, State-wise;**
- (b) the action taken by the Government against such companies that have not contributed to the Provident Fund of their employees during the year 2023-24; and**
- (c) the details of concrete steps being taken by the Government to check the recurrence of such incidents?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (c): The employers/establishments covered under Employees' Provident Funds and Miscellaneous Provisions (EPF & MP) Act, 1952 are required to file electronic challan-cum-return (ECR) in respect of all their eligible employees and remit the dues within 15 days of close of wage month. In the event of non-filing of ECR, the employers are alerted through SMS/e-mail to remit the dues.**

**In cases where non-compliance has been ascertained after enquiry, the amount in default is assessed & recovered through a quasi-judicial process under Section 7A of the said Act. A penalty is imposed under Section 14B for willful default in payment, and legal action is taken for non-compliance, including the potential attachment or freezing of assets. In Financial Year (FY) 2023-24, penalty under Section 14B of the said Act was levied in 53782 cases for delayed payments.**

**Contd..2/-**

**In severe cases, criminal charges may be filed against the company's management. These steps also keep the recurrence of defaults under check. In Financial Year (FY) 2023-24, prosecution under Section 14 was filed for default against 184 establishments and FIR under IPC 406/409 was filed for default in payment against 23 establishments.**

**The state wise details of Non-contributing defaulting establishments during the Financial Year (FY) 2023-24 are at Annexure.**

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Annexure referred to in reply to part (a) to (c) of Lok Sabha Unstarred Question No.1107 by Shri Ujjwal Raman Singh regarding Contribution to Provident Fund to be answered on 02.12.2024.

<b>S.No</b>	<b>State/UT</b>	<b>No. of Non Contributory defaulting Establishments</b>
1	Andman & Nicobar	14
2	Andhra Pradesh	339
3	Assam	46
4	Bihar	45
5	Chattisgarh	36
6	Dadra And Nagar Haveli	24
7	Daman Diu	12
8	Delhi	296
9	Goa	8
10	Gujarat	192
11	Haryana	197
12	Jharkhand	28
13	Karnataka	293
14	Kerala	42
15	Madhya Pradesh	174
16	Maharashtra	784
17	Meghalaya	1
18	Odisha	126
19	Punjab	292
20	Rajasthan	159
21	Himachal Pardesh	3
22	Sikkim	2
23	Tamil Nadu	856
24	Telangana	272
25	Tripura	18
26	Uttar Pradesh	435
27	Uttarakhand	63
28	West Bengal	108
	<b>Grand Total</b>	<b>4865</b>

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